

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

CONTEMPT PETITION NO.170/00104/2020

IN

ORIGINAL APPLICATION NO.170/00471/2019

DATED THIS THE 2ND DAY OF JUNE, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from his residence in Bangalore)

Sri A.G. Sudheendra, 59 years,
S/o Late Sri A.R. Gopal Krishna Rao,
Then Assistant Personnel Officer,
Now Retired as Administrative Officer –III
While working at
BARC Facility Centre
Kalpakkam: 603 102,
Kanchipuram District, Tamil Nadu
Residing at
No. 501, ShubhamDeewan's Apartments,
Deewan's Road, Laxmipuram,
Mysuru: 570 004

....Petitioner

(By Advocate Shri P.A. Kulkarni- through video conference)

Vs.

1. Shri K.N. Vyas,
Secretary,
Department of Atomic Energy,
AnushaktiBhawan,
C.S.M. Marg, Mumbai: 400 001

2. Shri Sanjay Kumar,
Joint Secretary,
Administration and Accounts,
(Cadre Control Authority)
Department of Atomic Energy,
AnushaktiBhawan,

C.S.M. Marg, Mumbai: 400 001Respondents
(By Shri M.V. Rao, Senior Panel Counsel for respondents - through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Shri M.V. Rao, learned counsel the respondents, submitted that the order dated 30.10.2019 passed by this Tribunal in OA No. 170/00471/2019 has already been complied with and, therefore, nothing survives in the present Contempt Petition.

2. The fact as stated by Shri M.V. Rao has not been disputed by Shri P.A. Kulkarni, learned counsel for the petitioner.
3. Accordingly, the Contempt Petition is disposed of having been rendered infructuous.
4. Rule of the court is discharged.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

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